(11)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :

PETITION NUMBER : TCP/399/ (IB)/2017

NAME OF THE PETITIONER(S) : J. VANI JAYANTHI

NAME OF THE RESPONDENT(S) : S & S INDUSTRIES & ENTERPRISES LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION / REPRESENTATION BY WHOM	SIGNATURE

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ORDER

Matter is called. No representation on behalf of the petitioner. As seen from the order dated 08.06.2017, the direction was given to the petitioner to make compliance under section 9(3)(b)and(c) of I&B Code, 2016. It reveals from the file that there is no compliance with the said provision. Therefore, the petition **abates and dismissed,** with the liberty to the petitioner to file afresh, if so advised.

sd/-
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

sd/-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk